

#### Murree Kahuta Hilly Areas Development Authority (Repeal) Ordinance, 1978

#### 15 of 1978

[01 August 1978]

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## Murree Kahuta Hilly Areas Development Authority (Repeal) Ordinance, 1978

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#### [01 August 1978]

An Ordinance to repeal the Murree Kahuta Hilly Areas Development Authority Act, 1975 Preamble.- WHEREAS it isexpedient to repeal the Murree Kahuta Hilly Areas Development Authority Act, 1975 (Act No. XLIV of 1975); NOW, THEREFORE, inpursuance of the Proclamation of fifth day of July, 1977, read with the Laws (Continuance in Force) Order, 1977 (CMLA's Order No.1 of 1977), the Governor of the Punjab is pleased to make and promulgate the following Ordinance:-

#### 1. Short Title And Commencement :-

(1) This Ordinance may be called the Murree Kahuta Hilly Areas Development Authority (Repeal) Ordinance, 1978.

(2) It shall come into force at once.

## 2. Definitions :-

In this Ordinance, unless there is anything repugnant in the subject or context:-

(a) "Authority" means the Murree Kahuta Hilly Areas Development

Authority; and (b) "Government" means Government of the Punjab.

## 3. Repeal Of Act No. Xliv Of 1975 :-

The Murree Kahuta Hilly Areas Development Authority Act, 1975, is hereby repealed.

# <u>4.</u> Devolution Of The Assets & Liabilities, Etc. Of The Authority :-

The Authority shall stand dissolved on such date as may be prescribed by the Government and notwithstanding anything contained in the repealed Act, all property belonging to the Authority subject to any encumbrances or charges and all assets, liabilities, rights and obligations as existing before the dissolution, shall stand transferred to and devolve upon the Government.

## 5. Continuance Of Contracts, Suits And Proceedings :-

(1) All such agreements and contracts entered into or executed by or on behalf of the Authority as may be enforceable before the dissolution, shall continue to be enforceable as if such agreements and contracts were made by or on behalf of the Governor.

(2) All suits and other legal proceedings (including any appeal or application) pending, immediately before the dissolution, before any court, Tribunal or other authority to which the Authority is a party shall be deemed to be suits and proceedings by or against the Government.

## 6. Removal Of Difficulties :-

I f any difficulty arises in giving effect to any provision of this Ordinance, the Government may make such orders, not inconsistent with the provisions of this Ordinance, as may appear to it to be necessary, for the purpose of removing the difficulty.